

### **Spurt in Terrorist Activities in Jammu and Kashmir**

\*389. **SHRI VIRENDRA KATARIA:** Will the **PRIME MINISTER** be pleased to state:

(a) whether there has been a sudden spurt in terrorist activities in Jammu and Kashmir, especially after the recent Lok Sabha elections in the State;

(b) if so, reasons therefor;

(c) the number of terrorists/civilians/security personnel killed in the State after the recent Lok Sabha elections; and

(d) the steps taken by Government to meet the situation?

**THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI S.R. BALASUBRAMONIYAN):** (a) and (b) The number of incidents of terrorist violence during the months of June to 15th August, 1996 i.e. after the Lok Sabha Elections have declined as compared to the previous months. However, there has been a comparative increase in the number of civilian casualties during this period. This reflects frustration among the militants and their mentors across the border which has manifested itself in desperate efforts to terrorise the people through sneak attacks against soft targets.

(c) 294 Terrorists, 373 Civilians and 34 Security Force personnel were killed in incidents related to terrorist violence in the State after the Lok Sabha elections (from 1.6.96 to 15.8.96).

(d) Various steps have been taken to contain the activities of the militants which include intensified vigilance on the Border/LOC, stepping up of operations to flush out the militants, gearing up of intelligence agencies and establishment of pickets and patrolling in vulnerable and sensitive locations, etc.

### **Recovery of Rent Arrears for Government Accommodation**

\*390 **DR. Y. LAKSHMI PRASAD:** Will the **PRIME MINISTER** be pleased to state:

(a) whether it is a fact that an amount worth crores of rupees is outstanding as rent arrears (Licence Fee) against occupants of Government accommodation in Delhi;

(b) if so, the details thereof, category-wise?

(c) whether any timely and proper action was taken by the officials to recover such arrears;

(d) if not, the action taken against the officials responsible therefor; and

(e) the action taken to recover these arrears in a time-bound framework and the steps taken to avoid this in future?

**THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU):** (a) Yes, Sir. A sum of Rs. 12.78 crores is outstanding on this account as on 30.6.96.

(b):

Type 'A'	Rs. 97.6 Lakhs
Type 'B'	Rs. 102.6 Lakhs
Type 'C'	Rs. 342.4 Lakhs
Type 'D'	Rs. 252.6 Lakhs
Type 'E&S'	Rs. 453.5 Lakhs
Hostel	Rs. 29.3 Lakhs

(c) to (e) Licence fees at damages rates as applicable from time to time are chargeable once the allottee ceases to be eligible for government accommodation. Demand Notices are issued regarding outstanding dues against the ex-allottees and in case dues are not paid, proceedings for recovery are initiated under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971. The Estate Officer after following the due process of law passes the certificate for recovery which is executed by the concerned District Collector/Revenue Officer as arrears of licence fee are treated at par with land revenue.